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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 3779/2025 & CM APPL. 17658/2025**

RATNESH KUMAR MISHRA & ORS.Petitioners

Through: Mr. Ramesh Singh, Sr. Adv.
with Mr. Vivek Sinha, Mr. Vivek Malik,
Ms. Hage Nanya Amural, Mr. Shubham
Bharara and Ms. Akshita Khasia, Advs.

versus

UNION OF INDIA THROUGH SECRETARY

HIGHER EDUCATION & ORS.Respondents

Through: Mr. Ravinder Agarwal,
Mr. Manish Kumar Singh and Mr. Vasu
Agarwal, Advs. for respondent/UPSC.

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE AJAY DIGPAUL

ORDER (ORAL)

26.03.2025

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C. HARI SHANKAR, J.

1. Mr. Ramesh Singh, learned Senior Counsel for the petitioners on instructions seeks leave to withdraw this writ petition as he submits that there are certain errors in the writ petition which have to be corrected and then he would file a fresh writ petition after correcting the said errors.

2. We have our doubts regarding maintainability of this writ petition before this court in view of the judgment of the Supreme



2025:DHC:2072-DB



Court of India in *L. Chandra Kumar v UOI*¹.

3. Nonetheless, in view of the request made, the writ petition is permitted to be withdrawn with liberty as aforesaid.

C. HARI SHANKAR, J.

AJAY DIGPAUL, J.

MARCH 26, 2025

SSC

[Click here to check corrigendum, if any](#)

¹ (1997) 3 SCC 261